

ITEM NO.55

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No. 3390/2024

VINOJ

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 22-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Dama Seshadri Naidu, Sr. Adv.
Mr. P. Valliappan, Sr. Adv.
Mr. G. Balaji, AOR
Mr. V. Subramani, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Raj Bahadur Yadav, Adv./AOR

Mr. Amit Anand Tiwari, Sr. Adv.
Mr. D. Kumanan, Adv./AOR
Mr. Sheikh F. Kalia, Adv.
Ms. Divyani Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable on 29.01.2024.

Notice is accepted by Mr. Raj Bahadur Yadav, learned counsel, who appears for respondent no. 1 - Union of India on advance notice and Mr. D. Kumanan, learned counsel, who appears for respondent nos. 2 to 4 on advance notice. Hence, notice need not be served.

The allegation made in the present petition is that oral orders have been issued to ban live telecast of Pran Prathista, poojas, archanas, Annadhana (poor feeding), bhajans and processions on the occasion of Pran Prathista at Ayodhya today, that is, on

22.01.2024. Reliance is placed on some documents, which are enclosed as Annexure P-2.

Mr. Amit Anand Tiwari, learned Senior Advocate appearing on behalf of respondent nos. 2 to 4 states that no oral directions have been issued and there is no ban on live telecast of Pran Prathista, poojas, archanas, Annadhana (poor feeding), bhajans and processions on the occasion of Pran Prathista at Ayodhya today. The statement is taken on record.

We believe and trust that the authorities will act in accordance with law and not on the basis of any oral instructions, which, as stated above on behalf of respondent nos. 2 to 4, have not been issued.

The authorities, while examining any application for permission for procession etc., shall proceed in accordance with law and shall record reasons, if any, for rejecting the application. The authorities will maintain data regarding the applications received and the reasons given for allowing or disallowing such applications. While examining such applications, the authorities will keep the relevant parameters, as laid down by law and judgments of the Courts, in mind.

Respondent nos. 2 to 4 will also examine the reasons given for rejection of the prayers made *vide* document enclosed at pages 20-22. The reasons recorded therein are *prima facie* not justified and acceptable.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR